

SCHEDULE
FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
SUMMERINDIA TEXTILE MILLS PRIVATE LIMITED

RELEVANT PARTICULARS

1. NAME OF CORPORATE DEBTOR	SUMMERINDIA TEXTILE MILLS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	09.10.1997 (Ninth Day of October One Thousand Nine Hundred and Ninety seven)
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	COMPANIES ACT, 1956
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U17111TZ1997PTC008133
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	No. 176/2A, KOZHICKALNATHAM ROAD, TIRUCHENGODE, NAMAKKAL DIST, TAMILNADU – 637 211
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	13 th JUNE, 2017
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	12 TH DECEMBER, 2017
8. NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	SHRI. C.V MADHUSUDHANAN, PARTNER KSR & CO. COMPANY SECRETARIES LLP, 101, INDUS CHAMBERS, GOVT. ARTS COLLEGE ROAD, COIMBATORE – 641 018 IBBI/IPA-IP/00058/2016-2017/1059
9. LAST DATE FOR SUBMISSION OF CLAIMS	30 TH JUNE, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a **Corporate Insolvency Resolution Process** against **SUMMER INDIA TEXTILE MILLS PRIVATE LIMITED** on 13TH June, 2017.

The creditors of **SUMMER INDIA TEXTILE MILLS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before 30th June, 2017 to the interim resolution professional at the address mentioned against item 8.

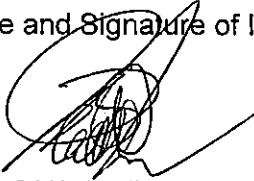
The claims may be submitted in the Scheduled Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and bankruptcy Board of India (Insolvency resolution Process for

Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or employee and Authorized representative of Workmen and Employees respectively as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



SHRI. C.V MADHUSUDHANAN,
PARTNER
KSR & CO. COMPANY SECRETARIES LLP,
101, INDUS CHAMBERS,
GOVT. ARTS COLLEGE ROAD,
COIMBATORE – 641 018
Email:rp@ksrandco.in
Phone : 0422-2302867; 2302868

Date : 16.06.2017

Place : COIMBATORE